

By E-Mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/ 803 /A

From :- Shri Kaushik Kumar Sarma
Joint Registrar (Vigilance)
Gauhati High Court,
Guwahati.

To, Shri Pratim Kumar Bora
District & Sessions Judge
Darrang, Mangaldoi
Guwahati

Dated Guwahati the 19th February, 2019.

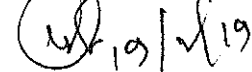
Sub: **Headquarter leave permission.**

Ref:- Your letter No. DJ(D) 1200 dated 18.02.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for Head Quarter Leave permission from the morning of 19.02.2019 till the morning of 20.02.2019, has been granted / rejected, as prayed for. The Addl. District & Sessions Judge, Darrang, Mangaldoi, in her absence, the Chief Judicial Magistrate, Darrang, Mangaldoi and in his absence any other officer who will be in charge of the office of the Chief Judicial Magistrate, Darrang, Mangaldoi will remain in charge of your Court and Office.

Yours faithfully,

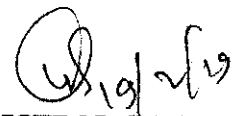


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/1997/ 804 /A dated 19.02.19

Copy to –

✓ The System Analyst, Gauhati High Court, Guwahati for information and necessary action.



JT. REGISTRAR (VIGILANCE)

